

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 916 of 2020

IN THE MATTER OF:

Aster Technologies Pvt. Ltd.

...Appellant

Versus

Solas Fire Safety Equipment Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Dinesh Kumar Sabharwal and Ms. Heena Akhuwalia, Advocates.

For Respondent: Mr. Kumar Sudeep, Advocate.

ORDER
(Through Virtual Mode)

08.12.2020: Reply affidavit alongwith written submission filed by the Respondent is taken on record. Learned counsel for the Respondent may provide a copy of the same to learned counsel for the Appellant, who is granted two weeks' time to file rejoinder thereto. Written submission, not exceeding three pages, may also be filed within the same time.

List the matter 'for admission (after notice)' before Court No. II on **5th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc